

**Increase in crime rate**

78. DR. JANARDHAN WAGHMARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether according to study conducted by the National Crime Records Bureau, Crime against Children, kidnapping and abduction has shown Increase in the past few years in the country;

(b) if so, the factors responsible for increase in crime rate during the past few years across the country;

(c) whether the various State Governments are unable to control/check crimes in their respective States; and

(d) if so, the guidelines/instructions issued by the Union Government to State Governments to check/control crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) to (d) As per the information provided by the National Crime Records Bureau (NCRB) State/UT wise details of crimes under kidnapping and abduction of children and cases registered, cases charge sheeted, cases convicted, persons arrested, person charge sheeted and persons convicted for crimes against children for the years 2009, 2010 and 2011 respectively is given at Annexure I and II respectively. [See Appendix 226 Annexure 3 and 4]

As per the seventh schedule to the Constitution of India 'Police' and Public Order" are State subjects and as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Government of India is deeply concerned with the welfare of children and through various schemes and advisories to the State Governments/Union Territory Administrations, augments the efforts of the States/UTs.

Ministry of Home Affairs has recently issued an Advisory on missing children on 31st January, 2012 wherein the States/UTs have been advised on various measures needed to prevent trafficking and trace the children. These includes computerization of records, DNA profiling, involvement of NGOs and other organizations, community awareness programmes etc. to facilitate the tracing of missing children.

A separate detailed advisory on crimes against children dated 14th July, 2010 was sent by the Central Government to all States/UTs wherein they have been

advised to ensure all steps for improving the safety conditions in schools/institutions, public transport used by students, children's parks/play grounds, residential localities/roads etc. It has also been advised that the crime prone areas should be identified and a mechanism be put in place to monitor infractions in such areas for ensuring the safety and security of students, especially girls. For this purpose the States/UTs have been advised to take following steps:

- (i) Increase the number of beat constables;
- (ii) Increase the number of police help booths/kiosks, especially in remote and lonely stretches;
- (iii) Increase police patrolling, especially during nights;
- (iv) Posting police officers especially women, fully equipped with policing infrastructure in crime-prone areas in adequate number.

#### Suicides and fragging among Jawans

79. SHRI BALWINDER SINGH BHUNDER: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that suicides and fragging are claiming the lives of more Jawans than bullets in the country;
- (b) if so, the details in this regard and reasons therefor; and
- (c) what efforts are being made to prevent them from committing suicide?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) No Sir. However, as reported by the Central Armed Police Forces (CAPFs) and Assam Rifles (ARs), incident of committing of suicides and fragging in CAPFs and ARs during each of the last three years are as under:

Name of Force	Year					
	2009		2010		2011	
	Fragging	Suicides	Fragging	Suicides	Fragging	Suicides
1	2	3	4	5	6	7
CRPF	05	28	15	28	05	42
BSF	01	26	02	29	02	39